

**B. A. No. 2766**  
**FIR No. 383/2020**  
**PS: Civil Lines**  
**State Vs. Rajan Singh Tomar**  
**U/s 406/411/182/34 IPC**

05.10.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Praminder Singh, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Rajan Singh Tomar in case FIR No.383/2020.

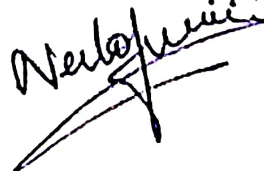
Arguments heard. For orders, put up at 4pm.

  
(Neelofer Abida Perveen)  
ASI (Central) THC/Delhi  
05.10.2020

**At 4 pm**  
**ORDER**

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Rajan Singh Tomar in case FIR No.383/2020.

Ld. counsel for the accused-applicant contended that the case



as per the alleged version of prosecution is that on 16-09-2020, the applicant-complaint lodged a complaint in the Police Station Civil Lines that today he has gone to collect Rs. 2 Lakhs from Shop No. 310, Kucha Ghasi Ram at about 5.30 PM and collected money from there. That the applicant put the amount in his bag and while he was going back to his home, at about 7 PM, when he reached Hindu Rao Hospital, two boys on bike stopped him and caused injuries to him with blade. That on the statement of the applicant a case under section 392/394/34 1PC vide FIR No. 383 of 2020 was registered in police station Civil Lines. That after some investigation in the matter, the applicant himself told the investigating officer that no one has robbed him and looted the money of Rs. 2 Lakhs. That the applicant told the investigating officer that while on the way back to home, he met his friend Jatin Sharma Paunaq (the co-accused). Jatin Sharma @ Raunaq told the applicant that he needs money just for two days. The applicant just to help his friend for two days gave him money who assured him that he will return money within two days. That the applicant on reaching home just to cover up his undue unwarranted help to his friend, staged a drama that he has been robbed. The police then converted the same FIR No. 383/2020 into under section 406/411/182/34 IPC and arrested the applicant and co-accused on 18-09-2020 and that since 18-09-2020 the applicant is in Judicial Custody. That the police has recovered the amount from co-accused Jatin Sharma @ Raunaq and police have also recorded the statements of the accused persons. The investigation is complete qua the accused persons. That the

*Nalgunu*

applicant is a young boy is married having a infant child of 6 months old. The applicant is working in the office of a Chartered Accountant and has a totally unblemished record and has clean antecedents.

Ld. Addl. PP for State submits that the accused-applicant tried to mislead the police and concocted a false story of robbery however it is he who had conspired with his friend who is co-accused in this case to siphon off the amounts and that recovery is effected and investigation is now complete and accused-applicant as per report of the IO does not have any previous involvement.

Heard.

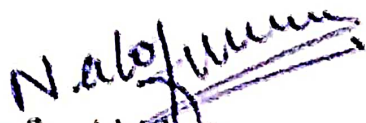
The present FIR of robbery against two unknown persons is registered on the statement of the accused-applicant, however the investigative agency grew suspicious due to inconsistencies in the statements being made by him and also as the CDR and location chart of his mobile phone did not support the version supplied by him and when questioned thoroughly it came to light that it was all a bull and cock story and the cash amount of Rs. 2laks entrusted to him belonging to his uncle had been misappropriated by him. The accused out of greed grabbed the opportunity provided by the task assigned to him by his uncle to collect the amount from another shop for him, and it is this greed of the accused-applicant that has landed him in custody, though he is not a hardened criminal and has clean antecedents. Taking into consideration that the investigation is now complete and the amount has been recovered and as the accused-applicant has clean antecedents, the present application for

*N. Lakshmi*



grant of regular bail is allowed and accused Rajan Singh Tomar is granted regular bail in case FIR No.383/2020 upon his furnishing personal bond with one surety in the sum of Rs. 30,000/- each to the satisfaction of the Ld. Trial Court/Duty MM, and subject to the condition that he shall not travel abroad without the prior permission of the Ld. Trial Court during the pendency of the present proceedings, that he shall mention the mobile phone number to be used by him on the bonds and shall ensure that the said number is kept on switched on mode with location activated and shared at all times with the IO, he shall not change his address or said mobile phone number without prior intimation to the IO, he shall scrupulously appear on each and every date of hearing before the Ld. Trial Court, and shall not in any manner delay, subvert, defeat or interfere with the trial, and shall not intimidate/ threaten witnesses nor tamper with evidence. The surety shall also mention the mobile phone number on the bond and shall inform the IO of any change in address or change in mobile phone number.

Application is disposed off accordingly.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020



**B. A. No. 2768**  
**FIR No. 335/2020**  
**PS: Wazirabad**  
**State Vs. Takdir Alam**

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. Sudharkar Singh, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Takdir Alam in case FIR No. 335/2020.

Arguments heard in part. IO be summoned for the next date of hearing with case file.

For further consideration, put up on **13.10.2020**, date fixed for physical hearing of the Court.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020

**B. A. No.1377**  
**FIR No. 195/2020**  
**PS: Subzi Mandi**  
**State Vs. Akash @ Arav**

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Akash @ Arav in case FIR No. 195/2020.

Office reports that the present bail application has been inadvertently sent to this court as due to typographical error the police station has been mentioned as "Subzi Mandi" instead of "Kashmere Gate". In terms of order no. 1018/30995-111/Bail Power/Gaz/2020 dated 29.09.2020, bails pertaining to PS Kashmere Gate are being dealt with by the Court of Sh. Vidya Prakash, Ld. ASJ (Electricity) (Central), Delhi. In view of thereof, let the present application be put up before the concerned Court on **06.10.2020**.

Ld. counsel for accused-applicant to appear before the concerned Court on **06.10.2020**. Ahlmad to send the application forthwith.

  
(Neelofer Abida Perveen)  
ASJ (Central) FHC/Delhi  
05.10.2020

**B. A. No. 2758**  
**FIR No. 396/2020**  
**PS: Civil Lines**  
**State Vs. Tinku Gharashwal**  
**U/s 33/58 Delhi Excise Act**

05.10.2020

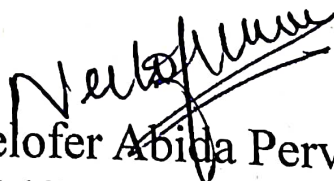
Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. A. K. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Tinku Gharashwal in case FIR No. 396/2020.

During the course of arguments, ld. counsel for accused-applicant submits that he does not want to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. The application under Section 439 CrPC for grant of bail moved on behalf of accused Tinku Gharashwal in case FIR No. 396/2020 is **dismissed as withdrawn.**

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
05.10.2020



**B. A. No. 2440, 2438, 2441, 2437 & 2439**  
**FIR No. 44/2020**  
**PS: Wazirabad**  
**State Vs. Munni Devi**  
**State v. Shakuntala**  
**State v. Ram Avtara**  
**State Mahesh**  
**State Matiwari**  
**U/s 498A/506 IPC**

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Pinku Singh, Counsel for accused-applicants (through video conferencing)

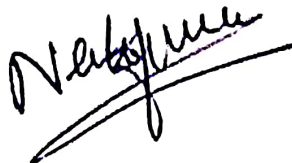
Complainant is present through video conferencing.

Hearing is conducted through video conferencing.

This common order is in five applications under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused-applicants in case FIR No.44/2020.

Ld. counsel for accused-applicants submits that parties are at the verge of arriving at a settlement as the accused-applicants are ready and willing to resume cohabitation and take back the complainant to matrimonial home. That accused-applicant Ram Avtar, husband of the complainant is serving in ITBP and is presently posted in Chattishgarh and has joined investigation.

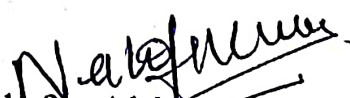
Ld. Addl. PP submits that all the applicants have joined



investigation and that it has also been noted in the previous order that the parties are ready to settle the dispute.

The complainant has come present in the Court room, joined the hearing through video conferencing. After hearing the complainant for sometime, it appears that there is a possibility of settlement in the present case, which arises out of the matrimonial dispute primarily and the complainant and the accused both the sides are desirous of amicable resolution of the dispute. Ld. Counsel for the applicants submits that his mobile phone number is mentioned in the application and that the accused are more than willing settle the dispute and that his consent may be recorded on their behalf for mediation through virtual mode and that there is another Domestic Violence matter also pending between the parties. As there appears possibility of settlement of the matrimonial dispute in its entirety, parties are referred to mediation. Complainant has been explained the process and the benefits of mediation. Ld. counsel for accused-applicant shall contact the mediation centre Tis Hazari tomorrow itself at 2.00 pm for mediation through videoconferencing in this case. Complainant has mentioned her mobile phone number in the mediation referral form.

For report of mediation, put up on **27.10.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) TMC/Delhi  
05.10.2020

**B. A. No. 2770**  
**FIR No. 240/2020**  
**PS: Wazirabad**  
**State Vs. Lokesh @Loki**  
**U/s 342/325/308/34 IPC**  
**05.10.202**

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

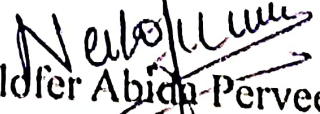
Sh. Hansraj, Counsel for accused-applicant (through video conferencing)

Sh. Deepak Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Lokesh in case FIR No. 240/2020.

Ld. counsel for accused-applicant submits that reply has been filed and offence under Section 394 IPC is also mentioned in the reply, however, in the bail application inadvertently offence under Section 394 IPC has not been mentioned and therefore, permission may be granted to withdraw the present application at this stage as the accused-applicant intends to prefer better application alongwith all details and particulars. It is ordered accordingly. The present application for grant of anticipatory bail on behalf of accused Lokesh in case FIR No. 240/2020 is dismissed as withdrawn.

  
(Neelofur Abida Perveen)  
ASJ (Central) T-IC/Delhi  
05.10.2020



**B. A. No. 1124**  
**FIR No. 220/2020**  
**PS: Subzi Mandi**  
**State Vs. Manish**

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. S. P. Sharma, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 438 CrPC for grant of anticipatory bail moved on behalf of accused Manish in case FIR No. 220/2020.

Ld. counsel for accused-applicant seeks adjournment.

For consideration, put up on **12.10.2020**, as per request.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
05.10.2020

FIR No. 132/2017  
PS: Crime Branch  
State Vs. Vitalic Chindu

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for applicant.


Hearing conducted through Video Conferencing.

This is an application for withdrawal of surety on behalf of the applicant.

Notice of the application issued to the accused received back served. Accused is absent.

Let bailable warrants in the sum of Rs.10,000/- be issued against accused-non-applicant.

For consideration, put up on 22.10.2020

  
(Neelofar Ahida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020

**FIR No. 123/2017**  
**PS: Crime Branch**  
**State Vs. Emeka Stephen**

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

None for applicant.

Hearing conducted through Video Conferencing.

This is an application of withdrawal of surety on behalf of the applicant.

Notice of the application issued to the accused received back served. Accused is absent. Let bailable warrants in the sum of Rs.10,000/- be issued against accused-non-applicant.

For consideration, put up on 22.10.2020.

*Neelofer*  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020



**FIR No. 32/2019**  
**PS Crime Branch**  
**State v. Aash Mohd. @ Aasu**  
**U/s 399/402/34 IPC and 25 of Arms Act**

05.10.2020

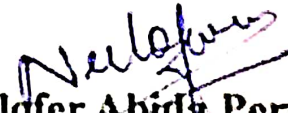
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Sumit Saini, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail of 45 days on behalf of accused Aash Mohd. @ Aasu in case FIR No. 32/2019.

Reply is filed.

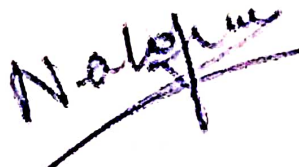
Arguments heard. For orders, put up at 4 pm.

  
(Neelofar Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020

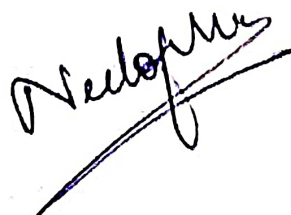
**At 4 pm**  
**ORDER**

This is an application under Section 439 CrPC for grant of bail of 45 days on behalf of accused Aash Mohd. @ Aasu in case FIR No. 32/2019.

Ld. counsel for the accused-applicant submits that accused is in custody since 12.02.2019. That accused has been falsely implicated in



the present case. That mother of the accused-applicant has been diagnosed with ovarian cyst and appendicitis and she has been advised surgery. That father of the accused-applicant is also not well and is suffering from hernia and old age ailments. That the case of the accused-applicant is covered under the guidelines of High Powered Committee of Hon'ble High Court issued from time to time. That the Hon'ble Court of Sh. Farukkh, Ld. ASJ, Tis Hazari Court was pleased to grant the interim Bail to the Applicant vide order dated 19.05.2020. However, the Applicant could not be released on interim bail as jail Superintendent, Tihar Jail sent the report dated 18.06.2020 stating that the conduct of the Applicant was not good during the period 07.02.2020 - 21.04.2020. Hence, on this ground the first interim bail application was disposed off by the Ld. ASJ, Tis Hazari Court, New Delhi vide its order dated 20.06.2020 with the direction to not release the Applicant. That co-accused have already been released on interim bail of 45 days. That chargesheet is already filed and investigation is complete. That the medical record has been verified from the Hospital concerned. That the report of the IO is misleading in respect of the family status as the IO has not mentioned that the three sisters of the accused-applicant are married and are residing in their respective matrimonial homes and outside Delhi. That besides the accused-applicant, there are three brothers of the accused-applicant though IO has mentioned about only one, and that two of the brothers are minors and one brother is only 21 years of age though a major. That the family of the accused-applicant is facing acute hardship as he has been in custody for over two years now and the father is not able to



meet the needs of the entire family and the expenses for the surgery of the mother. That the accused-applicant are on bail in all other cases.

Ld. App submits that medical record has been verified earlier and now the Family status of accused/applicant and the address of the accused have been verified. It is reported that IO had visited F-2/650 Sangam Vihar Delhi and there statement of Ruby was recorded. She stated that she is the stepmother of accused Ash Mohammad @ Aashu. His real mother Dhanti has expired about 17 years ago. The accused has one brother and three sisters. That the father of accused is an electrician. He was not found present at house. Ld. APP submits that the father of the accused-applicant is capable of getting the treatment done of the mother of the accused-applicant and the younger brother of the accused-applicant is capable of attending to the mother and that the personal presence of the accused-applicant is not necessary in such circumstances and that the accused-applicant also does not clean antecedents and there are over 7 criminal cases registered against him.

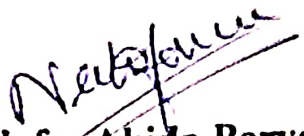
Heard.

The medical record stands verified, the mother of the accused-applicant is suffering from appendicitis and ovarian cyst. It is contended that surgery is to be performed, however there is no medical record of hospitalization and no date of surgery coming forth from the medical records. Moreover, the personal presnec eof the accused-applican tis not absolutely required as the father of the accused-applicant and one of the brothers who is a major and living with the accused-applciant is capable of taking care of the mothe rof

*M. K. Singh*



the accused-applicant and attending to her. Interim bail can alone be granted under extraordinary circumstances to meet cases of exceptional hardships and exigencies where the personal presence of the accused would be absolutely indispensable. No such circumstances exist in the present case for grant of interim bail. The application for interim bail at hand therefore stands dismissed.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020

8

**FIR No. 91/2018**  
**PS Civil Lines**  
**State v. Bunty @ Minku Yadav**  
**U/s 302/201/34 IPC**

05.10.2020


**Present:** Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)  
Sh. Anand Verdhan Maitreya, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of accused Bunty @ Minku Yadav in case FIR No. 91/2018.

Custody certificate alongwith conduct report not received from Superintendent jail. Let the same be called for the next date of hearing.

For report and consideration, put up on 09.10.2020.

  
(Neelofar Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020

**FIR No. 402/2017**

**PS: Burari**

**State Vs. Umesh Saw**

**U/s 302 IPC**

**05.10.2020**

**Present:** Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)


None for accused-applicant.

Hearing conducted through Video Conferencing.

This is an application for release of scooty on superdari filed on behalf of accused-applicant Umesh Saw.

In terms of previous order, copy of registration certificate has not been filed. Further opportunity is granted to the applicant to file copy of registration certificate for the purpose of present bail application within 10 days.

For consideration, put up on 21.10.2020.

  
(Neelofar Abida Perveen)  
ASI (Central) (HC/Delhi)  
05.10.2020

**FIR No. 32/2019**

**PS: Prasad Nagar**

**State Vs. Yogesh @ Babu**

**U/s 302/323/341/147/148/149 IPC & 25 Arms Act**

**05.10.2020**

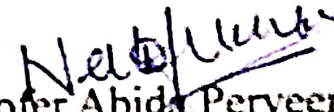
**Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)**

**Sh. Dharmender Bhan, Counsel for accused-applicant (through video conferencing)**

**Hearing is conducted through video conferencing.**

**This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused Yogesh @ Babu in case FIR No.32/2019.**

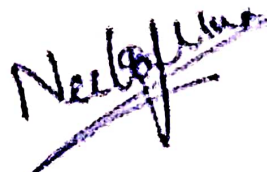
**Arguments heard. For orders, put up at 4 pm.**

  
**(Neelofer Abida Perveen)**  
**ASJ (Central)THC/Delhi**  
**05.10.2020**

**At 4 pm**  
**ORDER**

**This is an application under Section 439 CrPC for extension of interim bail moved on behalf of accused Yogesh @ Babu in case FIR No.32/2019.**

**Ld. counsel for the accused-applicant has contended that vide order dated 17.09.2020, interim bail of 15 days was granted to the accused-applicant to enable him to take his father for dialysis and further treatment**





of the kidney problem as also to get his mother hospitalized for further investigation and treatment. That the accused-applicant came out from jail on 22.09.2020 as father of the accused-applicant was not able to arrange two sureties of sum of Rs. 50,000/- each till 22.09.2020. That after coming out of jail, the accused-applicant had taken his father to Ram Manohar Lohia Hospital for his dialysis and further treatment of the kidney problem on 24.09.2020 however, in the night of 24.09.2020, the accused-applicant started feeling unbearable pain in his anus with heavy bleeding and in the morning of 25.09.2020 & 29.09.2020 the accused-applicant went to Sardar Vallabh Bhai Patel Government Hospital at Patel Nagar, New Delhi and after examination, it was found that the accused-applicant has been suffering from grade II Haemorrhoids and requires further management & Surgery at a Higher Medical Centre. That since the night of 24.09.2020, there is continuous bleeding from the anus of the accused- applicant and he is in pain & totally bed ridden and requires surgery for his ailment. That the accused-applicant was not able to take his parents to hospital after 25.09.2020 as since the night of 24.09.2020, the accused-applicant has been bed ridden and requires surgery for his ailment.. That it is submitted once again that after being released on interim bail the accused / applicant had taken his father to Ram Manohar Lohia Hospital but the treatment of his father could not be completed as from the night of 24.09.2020, the accused-applicant himself is bed ridden due to his above mentioned ailments and he could not take his ailing mother to Hospital due to the said reason also. The accused-applicant has to undergo surgery for his ailment

*Neelguru*

and he has been advised medication & surgery. Let the medical record be verified. Accused to also file affidavit of compliance of all conditions of bail.

For report and consideration put up on 9.10.2020, interim bail is extended till then on the same terms and conditions

*Neelofar*  
(Neelofar Abida Perveen)  
ASJ (Central)TTC/Delhi  
05.10.2020

**FIR No. 875/2018**  
**PS: NDRS**  
**State Vs. Condery John**  
**U/s 395/397/34 IPC**

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

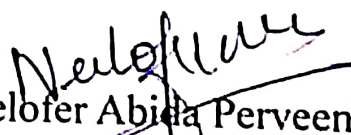
Sh. Dinesh Malik, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of bail moved on behalf of accused Condery Jhon in case FIR No. 875/2018.

Arguments heard in part. Ld. Addl. PP seeks time to go through the file.

For consideration, put up on 07.10.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central) FHC/Delhi  
05.10.2020

**FIR No. 224/2018**  
**PS: Crime Branch**  
**State Vs. Babloo Kumar Nagar**  
**U/s 22/29 NDPS Act**

05.10.2020

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Puskar Aryal, Counsel for accused-applicant (through video conferencing)

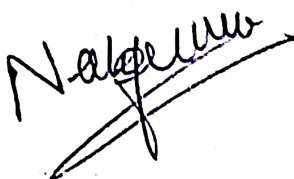
Hearing is conducted through video conferencing.

This is an application for release of jamatalashi articles moved on behalf of accused-applicant Babloo Kumar Nagar in case FIR No224/2018.

Reply is received. As per reply, one notice under Section 50 of the Act, one mobile phone, purse containing Rs.3770/-, Voter I-Card, Aadhar Card, PAN Card and one wrist watch were recovered in the personal search of the accused applicant. IO has no objection to the release of the personal search items to the accused-applicant except notice under Section 50 of the Act.

In view thereof, notice under Section 50 of the Act be retained as the same is required for the purposes of the trial and the remaining articles recovered in his personal may be released to the accused-applicant against receipt and on proper identification as per rules, as follows:-

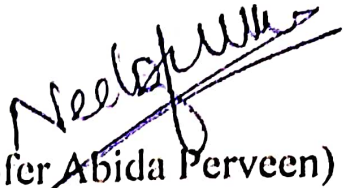
1. One mobile phone,
2. Purse containing Rs.3770/-,





3. Voter I-Card,
4. Aadhar Card,
5. PAN Card, and
6. One wrist watch.

Application stands disposed of.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020

**FIR No. 29/2019**  
**PS: Kamla Market**  
**State Vs. Javed**  
**U/s 307/509/34 IPC and 25 of Arms Act**

05.10.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)


Sh. S. G. Goswami, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is third application under Section 439 CrPC for grant of bail moved on behalf of accused Javed in case FIR No. 29/2019.

Arguments heard in part. Ld. Addl. PP seeks some time to go through the file.

For further arguments, put up on **14.10.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
05.10.2020

**FIR No. 309/2020**  
**PS: Crime Branch**  
**State Vs. Jasbir Singh @ Bittu**  
**U/s 15/25/29 NDPS Act**

05.10.2020

Fresh bail application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Vinod Charan, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application or grant of interim bail moved on behalf of accused Jasbir Singh @ Bittu in case FIR No. 309/2020.

Ld. counsel for the accused-applicant has contended that accused is innocent and has been falsely implicated in the present case. That no recovery has been effected from the possession of the accused. That chargesheet has been filed. That accused-applicant is in JC since 13.10.2019. That he is the sole bread earner for his family consisting of his wife and two minor children. That wife of the accused-applicant is suffering from stone in her kidney and surgery is recommended by the doctors and there is no other male member in the family to look after the wife of the accused-applicant. That wife of the accused-applicant is presently admitted in government hospital Assandh, District Karnal since 30.09.2020. That presence of accused-applicant is required to arrange funds and to look after the wife of the accused-applicant before and after

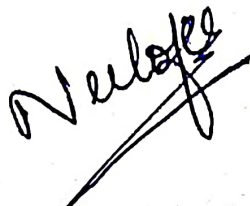
*N. Singh*

surgery.

Ld. Addl. PP submitted that the case pertains to recovery of accused-commercial quantity of poppy straw i.e. 700 kgs. That there is electronic evidence in the form of CDR against the accused-applicant. That charge is yet to be framed and trial is yet to commence. It is further submitted that medical documents have been verified by the IO and it is certified that the wife of the accused-applicant is lying admitted in the hospital and is to undergo surgery. That as per report, wife of the accused-applicant is residing alongwith her minor children and is currently admitted in the hospital.

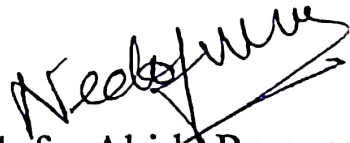
Heard.

Commercial quantity of poppy straw weighing 700 kgs kept in plastic katas, 38 in number, from the truck parked on the road near Jagatpur Village Bridge, Delhi is recovered in pursuance to secret information received pertaining to the accused-applicant. Accused-applicant is apprehended being the driver of the said truck. The truck was also found containing Samsung washing machines. Accused-applicant is alleged to have transported the contraband hidden amongst legitimate goods having procured the same from Nayagaon Madhya Pradesh for supplying the same to one person in Assandh Haryana and is apprehended with the truck containing the contraband in Delhi. the alleged source and intended receiver have remained untraceable. The accused-applicant has clean antecedents. At hand is an application for grant of interim bail on the ground of illness and surgery of wife. The hospitalization and medical





condition of the wife of the accused-applicant stands verified. It is also verified that there is no other family member living with the family of the applicant-accused consisting of his wife and three minor children. As the wife of the accused-applicant is certified to be still hospitalized and there is no other adult family member to take care of her or the minor children, interim bail of 15 days is granted to the accused-applicant for the treatment of his wife upon furnishing personal bond with two sureties, one being local surety, in the sum of Rs. 50,000/- each and subject to the condition that he shall mention the mobile phone number to be used by him and shall ensure that the said mobile phone number remains on switched on mode throughout with location activated and shared with the IO, he shall deposit his passport if he holds one in the Court, he shall not change his address or mobile phone number without prior intimation to the IO, the sureties shall also mention their mobile phone numbers and shall intimate about change in address or mobile phone to the IO. Accused to surrender on expiry of interim bail in jail.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
05.10.2020